

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.330/2016 in O.A.No.185/2009

Thursday, this the 6<sup>th</sup> day of October 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Laxmi Narayan  
s/o Mr. Ghanshyam Dutt  
No.213/N Head Constable (Under suspension)  
Presently lodged at Central Jail,  
Agra UP

(Mr. Shoeb Shakeel, Advocate)

...Applicant

Versus

Aslam Khan  
Addl. Dy. Commissioner of Police-I  
(North District)  
Police Station Civil Lines  
Delhi – 110 054

(Mr. K M Singh, Advocate for Ms. Rashmi Chopra, Advocate)

..Respondent

**O R D E R (ORAL)**

**Mr. V. Ajay Kumar:**

Heard both sides.

2. The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 09.09.2009 in O.A. No.185/2008. Learned proxy counsel for respondent, by producing a copy of order dated 04.10.2016 passed by the appellate authority, submits that the respondent has fully complied with the order of this Tribunal.

3. Accordingly, nothing survives in the Contempt Petition and the same is accordingly closed. Notice issued to the respondent is discharged.

However, the petitioner is at liberty to question the order now passed by the respondent, if he is still aggrieved, in accordance with law. No costs.

**( K.N. Shrivastava )**  
**Member (A)**

**( V. Ajay Kumar )**  
**Member (J)**

**October 6, 2016**  
/sunil/